

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 612 of 2020

IN THE MATTER OF:

Smt. Sushilabai & Anr.

...Appellants

Versus

Rai Homes Universal Pvt. Ltd. Through its IRP & Anr.

...Respondents

Present:

**For Appellant: Mr. Mani Bhushan Sinha and Mr. Sunil Kumar,
Advocates.**

For Respondents:

ORDER
(Through Virtual Mode)

28.07.2020: There is a huge delay of 338 days in preferring the instant appeal. Section 61 of the I&B Code prescribes a period of 30 days for preferring an appeal against an impugned order which may be extended by 15 more days i.e. a total period of 45 days. This Appellate Tribunal has no jurisdiction to extend time beyond 45 days and appeal preferred against the order after more than 45 days is not maintainable. The application for condonation of delay is accordingly dismissed. In result, the appeal is also dismissed.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc